

ITEM NO.29

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15745/2018

(Arising out of impugned final judgment and order dated 18-05-2018 in SA No. 137/2018 passed by the High Court Of Judicature At Allahabad)

SATYA PRAKASH DUBEY

Petitioner(s)

VERSUS

THE DEPUTY DIRECTOR OF EDUCATION & ORS.

Respondent(s)

(IA No. 83875/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 127899/2018 - EXEMPTION FROM FILING O.T. IA No. 83874/2018 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mrs. Rajshree Rai, Adv.
Mr. Vinay Rai, Adv.
Mr. Amrenra Kumar Singh, Adv.
Mr. Umesh Dubey, Adv.
Mr. Rahul Pandey, Adv.

For Respondent(s) Ms. Santosh, Adv.
Mr. F. I. Choudhury, AOR

Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Mr. Anurag Singh, Adv.
Ms. Swapnil Singh, Adv.
Ms. Ananya Yadav, Adv.
Mr. Dhroov Kumar Singh, Adv.
Mr. Ankur Yadav, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

In view of the letter dated 01.12.2023 circulated by Mr. F. I. Choudhury, learned counsel for the respondent(s) seeking adjournment, list on 30.01.2024.

Counter affidavit be filed by respondent no.3 before the next date of hearing.

Interim order, if any, shall continue until the next date of hearing.

**(NIRMALA NEGI)
COURT MASTER (SH)**

**(NIDHI WASON)
COURT MASTER (NSH)**